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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

13.09.2011

OA No. 347/2011 with MA 266/2011

Mr. M.S. Gurjar, Counsel for applicant.

Heard. The OA as well as MA are disposed of by a separate order.

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore

(Justice K.S.Rathore)
Member (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 13th day of September, 2011

ORIGINAL APPLICATION No. 347/2011
With
MISC. APPLICATION NO. 266/2011

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Pooran Mal Sharma son of Late Shri Banshidhar Sharma, aged about 56years, residence of Village and Post Dudwa, Tehsil Khetri, District Jhunjhunu (Rajasthan). Presently holding the post of Branch Post Master,Dudwa, Tehsil Khetri, District Jhunjhunu (Rajasthan).

... Applicant
(By Advocate : Mr. M.S. Gurjar)

Versus

1. Union of India through its Director General, Department of Post of India, New Delhi.
2. Regional Post Master General, Department of Post India, Regional Office, Jodhpur.
3. Superintendent of Post Offices, Department of Post India, Jhunjhunu Division, Jhunjhunu (Rajasthan).
4. Inspector, Post Offices, Department of Post India, Jhunjhunu Mandal, Khetri Nagar (Rajasthan).

... Respondents
(By Advocate : -----)

ORDER (ORAL)

The OA is directed against the refusal of combined duty allowance for the extra work to the post of GDS MC/MD performed by the applicant since 14.06.2010 and also prayed for refunding the amount which has been recovered. To this effect, the applicant has filed a representation and also send a demand of notice for justice dated 26.05.2011 and the same has been decided vide order dated 08.06.2011 (Annexure A/9).



Subsequently, the applicant has also submitted an application dated 04.08.2011 praying for releasing this amount, as claimed by him. The application/representation dated 04.08.2011 has been placed on record by way of filing MA No. 266/2011. The application dated 04.08.2011 is taken on record. The MA No. 266/2011 stands disposed of accordingly.

2. Having considered the submissions advanced on behalf of the learned counsel for the applicant and on perusing the material on record, we deem it proper to direct the applicant to file a detailed representation within a period of 15 days from today. In case the representation is filed by the applicant, in that eventuality, the respondents are directed to consider the same in accordance with the provisions of law and pass a speaking order within a period of three months from the date of receipt of the representation. The applicant is at liberty to file a substantive OA, if any prejudicial order is passed against him.

3. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

AHQ

K.S.Rathore
(Justice K.S.Rathore)
Member (J)